

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 275/03

Misc. Petition No: /

Contempt Petition No: /

Review Application No: /

Name of the Appellant(s): Probir Ganguli

Name of the Respondent(s): U.O.I. Govt

Advocate for the Appellant: - M. Chanda, G.N. Chakrabarty, S. Nath
and S. Chaudhury

Advocate for the Respondent: - Cafe

Notes of the Registry	date	Order of the Tribunal
1. Application is filed but not in time 2. Information Petition is filed / not filed 3. Filing fee for Rs. 50/- admitted 4. File IPO/B/ No 96704/03 Dated 11-11-03	16.12.03	<p>Heard Mr. Chanda, learned counsel for the applicant.</p> <p>Issue notice to show cause as to why this application shall not be admitted. Returnable by four weeks.</p> <p>List on 3.2.2004 for filing reply to show cause and admission.</p>
Steps taken along with envelops.	pg	<p><i>Done</i></p> <p><i>By Register</i></p> <p><i>16/12/03</i></p>
for a notice as per order dated 16/12/03.	4.3.04	<p>Application is admitted. Respondents may file written statement within six weeks.</p> <p>List on 8.4.04 for written statement and further orders.</p>
	16/12/03	<p><i>WS</i></p> <p><i>16/12/03</i></p> <p><i>Done</i></p> <p><i>Member</i></p>

(2)

8.4.2004 List on 22.4.2004 for
orders.

Notice and order dt. 16/12/03,
Sent to D/Section for
issuing to respondents
No - 1 to 4.

K. V. P. D. S. S. S.
Member (A)

(Ans) D/No-2447602450 mb
22/12/03. Dt. 23-12-03

29.4.2004 Written statement has been filed
by the respondents. List on before
the next Division Bench.

No. Reply has been
billed.

K. V. P. D. S. S. S.
Member (A)

No
2.3.04

mb

30.7.2004 List before the Single Bench for
hearing on 5.8.2004.

6.4.04

*w/s submitted
by the Respondents.*

K. V. P. D. S. S. S.
Member (A)

mb

5.8.2004 Heard counsel for the parties.

(P.W.)
Hearing concluded. Judgement delivered
in open Court.

w/s hon. Secy. filed -
by the Respondents.
(P.W.)
The O.A. is disposed of, in
terms of the order. No costs.

K. V. P. D. S. S. S.
Member (A)

bb

4.8.04

*Rejoinder filed
by the applicant.*
(P.W.)

19.8.04

*Copy on the file
has been sent to the
D/Secy. for sending
the same to the applicant
as well as to the
Dr. C. S. S. C. for the Registry 24/8
*(P.W.)**

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Q.A. / R.A. No. 275 . . . of 2003.

DATE OF DECISION 5-2-2004

Shri Prabir Ganguly APPLICANT(S).

- VERSUS -

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER

THE HON^T BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hobble Member (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 275 of 2003.

Date of Order : This the 5th Day of August, 2004.

The Hon'ble Shri K.V.Prahladan, Administrative Member.

Shri Prabir Ganguly, UDC
Son of Late Santosh Kr.Ganguly,
Office of the Deputy Director General,
Geological Survey of India,
North Eastern Region,
Shillong-793003 (Meghalaya)

...Applicant

By Advocate Shri M.Chanda

- Versus -

1. Union of India,
represented by the Secretary to the
Government of India,
Ministry of Mines, New Delhi.

2. The Director General,
Geological Survey of India,
27, J.L.Nehru Road,
Kolkata-700016.

3. The Deputy Director General,
Geological Survey of India,
North Eastern Region,
Shillong.

4. Deputy Director General(P)
Geological Survey of India,
4, Chowringhee Lane,
Kolkata-700016.

... Respondents

By Shri A.Deb Roy, Sr.C.G.S.C.

O R D E R (ORAL)

K.V.PRAHLADAN, MEMBER (A)

The applicant was initially appointed as Lower Division Clerk (LDC) in the year 1987. Thereafter, he was promoted to the post of Upper Division Clerk in the year 1995. In the appointment order of the applicant there was a clause of all India transfer liability. The

1 said clause was subsequently revoked and substituted the same with the liability to serve in any part of North Eastern Region. In terms of notification dated 5.2.1992 containing the circular dated 10.12.91 issued by the Director General, GSI, Kolkata the applicant submitted his option for posting him at Kalkata, which was turned down by the respondents vide order dated 17.8.92 and again on 10.9.2002. The applicant also submitted that a large number of employees of N.E.Region even after regionalisation with effect from 1.8.84 were transferred and posted in various regions all over the country in the same post they were holding at the relevant time. in support of the contention of the applicant he has submitted a list of 18 employees who have been transferred to their choice places after regionalisation in the same capacity. The case of the present applicant is also covered by the judgments of this Tribunal given in O.A.224/1994 dated 27.7.95 and in O.A.55/91 dated 11.7.95. Hence this application for transfer and posting of the applicant at Kolkata as UDC by setting aside the order dated 16.7.2003.

2. The respondents have filed their written statement. Their main contention is that the post of UDC at Kolkata is 100% promotional post from LDC and the cadre of UDC in NER, GSI and CHQ, GSI are separate with different appointing authorities so his case could not be considered.

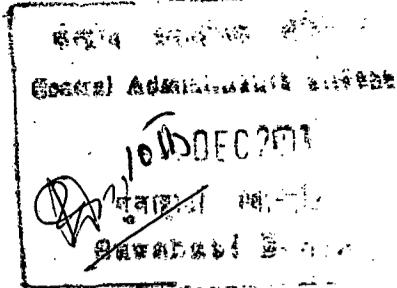
Ans

3. Heard Sri M.Chanda, learned counsel for the applicant and Shri A.Deb Roy, learned Sr.C.G.S.C. for the respondents. Shri Deb Roy, learned Sr.C.G.S.C submitted that the case of the applicant is barred by limitation. However, Sri Chanda, learned counsel for the applicant submitted that the respondents are still considering transfer and posting of other Group C employees from N.E.Region to other Region.

4. On considering the facts and circumstances of the I feel that ends of justice will be met if a direction is given on the applicant to submit a fresh representation narrating his all grievances and if such representation is filed the respondents shall consider the same with utmost sympathy for his posting at Kolkata on compassionate ground. Accordingly the applicant is directed to submit a representation within 15 days from the date of receipt copy of this order. The respondents shall give a reply that is lawful, just and equitable. The respondents shall complete this exercise within three months from the date of receipt of the representation.

The application is accordingly disposed of. No order as to costs.


(K.V.PRAHLADAN)
ADMINISTRATIVE MEMBER



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O. A. NO. 275 / 2003

Sri Prabir Ganguly

... Applicant

Versus-

Union of India & Others

... Respondents

Lists of dates and synopsis of the case

Date Synopsis of particulars in the application

1987 The applicant was initially appointed as Lower Division Clerk (for short L.D.C.)

21.08.87 In terms of the appointment order the applicant is saddled with All India Transfer Liability.

(Annexure-I.)

1995 The applicant was promoted to the post of Upper Division Clerk(for short U.D.C.).

23.8.90 The All India transfer liability of Group C and Group D employees is revoked and the same is substituted with the liability to serve in any part of North Eastern Region of Geological Survey of India, with effect from 1.9.1990.

(Annexure-II)

05.02.92 Director General GSI, Kolkata invited applications for willing employees for transfer to regions/CHQ.

Prabir Ganguly

GSI as per their choice, foregoing their present regional seniority for implementations of regionalisation scheme with effect from 01.08.1984. (Annexure-III)

17.8.92 The applicant submitted his application for posting at Kolkata but the same was turned down vide letter bearing No. 3167/A-22015/7/Rectt.90/Vol.II dated 17.08.92 on the alleged ground that the applicant does not fall within the purview of inter regional transfer.

(Annexure-IV)

14.03.02 The applicant again submitted representation to the Deputy Director General (P), G.S.I., Kolkata seeking posting at Kolkata.

(Annexure-V)

10.09.02 The office of the Director General, G.S.I. turned down the representation on the alleged ground of non-availability of the vacant post of U.D.C.

(Annexure-VI)

03.02.03 The applicant submitted another representation praying inter-alia for his transfer from Regional Headquarter, Shillong to the Central Head quarter, Kolkata. (Annexure-VII)

07.02.03 The representation dated 03.2.03 was duly forwarded to the competent authority.

(Annexure-VIII)

16.07.03 The respondent no.4(Deputy Director General (P)through letter dated 16.07.03 informed the applicant that the post of U.D.C in G.S.I being 100% promotional post therefore his posting cannot be considered. (Annexure-IX)

Prakir Ganguly

24.04.03 The applicant again submitted representation which was forwarded on 5.6.03. (Annexure-X Series)

11.07.95 This Hon'ble Tribunal was pleased to pass it's judgment in O.A. 55/91 in favour of the similarly situated applicants.

27.7.95 This Hon'ble Tribunal was pleased to pass its judgment in O.A. No. 224/94 in favour of the similarly situated applicants.

(Annexure-XI series)

PRAYER

- 8.1 That the impugned order issued under letter dated 16.07.2003 be set aside and quashed.
- 8.2 That the respondents be directed to consider the case of the transfer and posting of the applicant at Kolkata in the cadre of Upper Division Clerk (in short UDC) with immediate effect.
- 8.3 To pass any other order or orders as deem fit and proper.
- 8.4 Costs of the application.

Pratin Gopalw

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O.A. No. 275/2003

Sri Prabir Ganguly : Applicant

- Versus -

Union of India & Others : Respondents.

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Date: 10.12.03

Filed by

Subrata Ganguly
Advocate

Prabir Ganguly

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1
Filed by the applicant
Borughat Subrata K. Chakraborty
Advocate
10.12.03

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No. 275 /2003

BETWEEN

1. Shri Prabir Ganguly, UDC.
Son of Late Santosh Kr. Ganguly.
Office of the Deputy Director General
Geological Survey of India,
North Eastern Region,
Shillong- 793003 (Meghalaya).

.....Applicant

-AND-

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Mines, New Delhi.
2. The Director General,
Geological Survey of India,
27 J.L. Nehru Road,
Kolkata-700016.
3. The Deputy Director General,
Geological Survey of India,
North Eastern Region,
Shillong
4. Deputy Director General (P)
Geological Survey Of India.
4 Chowringhee Lane.
Kolkata-700016.

.....Respondents.

Prabir Ganguly

DETAILS OF THE APPLICATION

1. Particulars of order against which this application is made.

This application is made against the impugned order dated 16.07.2003 and also praying for a direction upon the respondents to consider the case of the applicant for posting at Kolkata on compassionate ground.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

Prasir Ganguly

4.2 That your applicant was initially appointed on regular basis as Lower Division Clerk (in short LDC) in the year 1987 in Geological Survey Of India, in the office of the Deputy Director General, Geological Survey of India, North Eastern Region, Shillong. Thereafter he was promoted to the post of Upper Division Clerk (in short UDC) in the year 1995.

4.3 That it is stated that in terms of the appointment order bearing letter no.1467/01/3/81-Rectt/Vol-III dated 21.08.1987, the applicant was saddled with all India transfer liability as per clause 3 of the appointment order.

A copy of the memorandum-dated 21.8.87 is enclosed as Annexure-I.

4.4 That it is stated that the addition of the All India Transfer liability of Group C and D employees of Geological Survey of India is revoked and the same is substituted by replacing the same with the liability to serve in any part of North Eastern Region of Geological Survey of India w.e.f 1st September 1990 vide memorandum bearing no 155/SDA/NER dated 23rd August 1990.

A copy of the Memorandum dated 23.08.1990 is enclosed as Annexure-II.

4.5 That it is stated that The Director General, GSI, Kolkata vide letter bearing no 6682-6716/A-

Prasir Garghu

22015/7/Rectt/-19, Vol.II dated 5.2.1992 invited application from willing employees for transfer to other regions/CHQ, GSI as per their choice, foregoing their present regional seniority for implementation of regionalisation scheme w.e.f 01.08.1984 and also to those transferees who got promotion during 1982 and had no claim for posting back to their original place of posting in terms of office circular dated 27.4.1982 may also apply through their original heads.

A copy of the letter-dated 05.02.1992 is enclosed as Annexure -III.

4.6 That your applicant after receipt of the circular dated 5.02.1992 submitted his application for posting at Kolkata but the same was turned down by the office of the Respondent no.3 vide letter bearing no. 3167/A-22015/7/Rectt.90/Vol.II dated 17.08.1992 on the alleged ground that the applicant does not fall within the purview of inter regional transfer, as per the stipulations contained in circular dated 10.12.1991.

It is submitted that in the order of appointment letter dated 21.08.1987 there was a specific clause of All India Transfer Liability and the applicant accepted the said All India Transfer Liability in the year 1987 and thereafter joined the department. Therefore contention of the respondents that the applicant does not fall in the purview of the Inter-regional transfer is not correct and the same is false and misleading.

Prasir Ganguly

A copy of the letter-dated 17.08.1992 is enclosed as Annexure-IV.

4.7 That your applicant again submitted representation on 14.03.2002 to the Deputy Director General (P) G.S.I, Kolkata, whereby the applicant again sought for his posting at Kolkata on the ground of adverse health condition of his mother at Shilong which is a high altitude place. The applicant also given undertaking to the effect that he will not claim any TA,DA and seniority in the event of his transfer at Kolkata.

A copy of the representation-dated 14.03.2002 is enclosed as Annexure-V.

4.8 That it is stated that the office of the Respondent no.2 again rejected on the representation on the alleged ground of non-availability of the vacant post of UDC by the letter bearing no.3577 C/A-22012/3/94-15 A dated 10.09.2002.

A copy of the impugned letter dated 10.09.2002 is enclosed as Annexure-VI.

4.9 That it is stated that the applicant again approached the Respondent no.2 through proper channel praying inter-alia for his transfer and posting from regional Headquarter, Shillong to Central Headquarter, Kolkata even on revision to the post of L.D.C. through his representation dated 03.02.2003. In the said representation the applicant stated that if his case is

Prasir Ganguly

considered for posting at Kolkata, he is ready accept the post of LDC provided his pay is protected, and the benefit of ACP is granted in the event of his reversion to the post of LDC. The said representation was duly forwarded by the respondent no. 3 on 07.02.2003 to the competent authority.

Copies of the representation dated 03.02.2003 and the forwarding letter dated 07.02.2003 are enclosed as Annexure-VII and VIII respectively.

4.10 That it is stated that the respondent no. 4 vide impugned letter-bearing no. A-22012/3/94-15 A dated 16.07.2003 informed the applicant that the post of UDC in G.S.I being 100% promotional post, therefore his posting cannot be considered till the applicant holds the post of UDC and accordingly the subsequent representation of the applicant is again turned down without any reason.

Be it stated that the applicant is holding the post of UDC on regular basis. Therefore there is no difficulty on the part of the respondent no. 2 and 4 to accommodate the applicant at CHQ, Kolkata in the post of UDC.

It is relevant to mention here that a large number of employees of N.E.Region even after regionalisation w.e.f.1.8.1984 were transferred and posted in various regions all over the country in the same post they were holding at the relevant time. But in the instant case.

Prabir Ganguly

7 8

the respondents have taken different plea on different occasion to reject the case of transfer of the applicant at Kolkata on compassionate ground. A few case of such transfer and posting from North Eastern Region to other regions considered by the respondents even after regionalisation in the same capacity is shown below for kind perusal of the Hon'ble Tribunal.

Sl. No.	Name and designation	Transferred from	Transferred to	Remarks if any
1	Smt. Sita Sen, ASK(T)	Shillong	Kokkata	100% Promotional post
2	Shri G.K.Behra ASK(T)	Guwahati	Kolkata	-do-
3	Sri Ram Bilas, STA(S)	Shillong	Lucknow	-do-
4	Sri D.P.Thapa, Driver	Shillong	Sikkim, ERO, Kolkata	-do-
5	Sri R.P.Srivastava LDC	Shillong	Lucknow	
6	Sri V.V.Kulkarni LDC	Shillong	Pune	
7	Shri B.R.Dey, Steno Grade III	Shillong	Kolkata	
8	Smt. A Dey, Steno Grade III	Shillong	Kolkata	
9	Sri K.Pramani, STA(G)	Shillong	Kolkata	
10	Sri Prasun Mitra, Surveyor	Shillong	Kolkata	
11	Sri Pradip Roy, Draftsman	Shillong	Kolkata	
12	Sri J. G. Methew, Hindi Translator	Shillong	Bangalore	

Prabin Ganguly

13	Sri S. Singh, STA(G)	Shillong	Jaipur	
14	Sri Arabinda De, Steno II	Shillong	Kolkata	
15	Sri P.R.Bhowmick,Sten o Gr. I	Shillong	Kolkata	100% promotional post
16	Sri S.K.Das, L.D.C.	Shillong	Kolkata	
17	Sri T.K.Pandit, L.D.C.	Shillong	Kolkata	
18	Sri Kumares Das, Foreman (Jr)	Shillong	Kolkata	

A copy of the impugned order dated 16.07.2003 is
enclosed as Annexure-IX.

4.11 That it is stated the applicant on collecting all facts and figures once again approached the respondent No.2 through proper channel vide his representation dated 24.04.2003 that since on accepting reversion to the post of L.D.C. the Ist A.C.P. shall not be granted and it will be a great problem for him to run his family as such his case may be considered on extreme compassionate ground in the post of U.D.C. as was considered in several cases as mentioned in the table shown above. The applicant also undertook to accept bottom seniority in the cadre of U.D.C. and shall not claim any TA/DA. But till the date of filing this application the applicant did not receive any communication from the respondents.

Prasir Ganguly

Copies of the representation dated 24.4.2003 and forwarding letter dated 5.6.2003 are annexed as Annexure-X series.

4.12 That your applicant begs to state that the similarly situated employees of G.S.I. posted at N.E. Region also sought for posting at Kolkata but some of such cases were rejected earlier and some such employees posting at Kolkata were favourably considered. But some of the aggrieved persons had approached this Hon'ble Tribunal by filing Original Application No. 224/1994, 55/1991. However, the Hon'ble Tribunal decided those cases in favour of the similarly situated employees by rejecting the contention of the respondents which would be evident from the Hon'ble Tribunal's Judgment and order dated 27.07.1995 in O.A. 224 of 1994 and in O.A. 55 of 1991 in which judgment delivered on 11.07.1995.

Copies of the judgment and order dated 27.07.1995 and 11.07.1995 are annexed as Annexure-XI series.

4.13 That it is stated that a large number of employees of G.S.I, NER (Shillong) were transferred and posted to CHQ, Kolkata on request namely, Smti. Sita Sen., Assistant Store Keeper, Sri Ram Bilas, S.T.A (Survey) NER, Shillong, although the post of Assistant Store Keeper and Senior Technical Assistant are 100% promotional post even then their cases were considered favourably for posting at Kolkata, which

would be evident from Annexure-X (Series). Therefore there is no difficulty on the part of the respondents to consider the transfer and posting of the applicant in the same capacity at Kolkata as has been done in other cases referred to above. It is categorically submitted that there is no statutory bar for posting of the applicant at Kolkata in the Upper Division Clerk (UDC).

Therefore the Hon'ble Tribunal be pleased to direct the respondents to consider the posting of the applicant at Kolkata with immediate effect in the same capacity.

4.13 That this application is made bonafide and for the ends of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicant is saddled with All India Transfer Liability by virtue of the clause 3 of the offer of the appointment letter as such the said clause of All India Transfer Liability cannot be revoked without providing any opportunity.

5.2 For that, the applicant is entitled to the benefit of circular dated 5.02.1992 issued by the respondent no. 2 as such he is entitled to be considered for posting at Kolkata on compassionate ground.

- 5.3 For that, the representations of the applicant have been rejected by the respondents without any justifiable reason.
- 5.4 For that, there is no statutory bar for posting of the applicant at Kolkata in the cadre of UDC.
- 5.5 For that, the applicant submitted several representations before the competent authority with a prayer for his transfer to Kolkata as was done in a number of cases.
- 5.6 For that, the rejection of the representations of the applicant for transfer and posting at Kolkata is highly discriminatory. In view of the fact that a good number of employees have been transferred from N.E.R to Kolkata.
- 5.7 For that, the applicant seeking for his transfer on the ground of his mother's health. Therefore non-consideration of the prayer of the applicant is highly arbitrary, unfair and illegal.

6. Details of remedies exhausted.

- That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.
7. Matters not previously filed before or pending with any other Court.

Prabin Ganguly

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for.

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the impugned order issued under letter dated 16.07.2003 be set aside and quashed.
- 8.2 That the respondents be directed to consider the case of the transfer and posting of the applicant at Kolkata in the cadre of Upper Division Clerk (in short UDC) with immediate effect.
- 8.3 To pass any other order or orders as deem fit and proper.
- 8.4 Costs of the application.

Prasir Ganguly

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

9.1 Hon'ble Tribunal be pleased to make an observation that pendency of this application shall not be a bar for the respondents to consider the case of the applicant for transfer to Kolkata as has prayed for in this application.

10.

This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I. P. O. No.	:	9 G 704656
ii) Date of Issue	:	11.11.03
iii) Issued from	:	G.P.O., Guwahati.
iv) Payable at	:	G.P.O., Guwahti.

12. List of enclosures.

As given in the index.

Prahlad Ganguly

VERIFICATION

I, Shri Prabir Ganguly Son of Late Santosh Kumar Ganguly, aged about 37 years, working as UDC in the office of the Deputy Director General, Geological Survey of India, Shillong, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 25 day of ~~December~~
October, 2003.

Prabir Ganguly

GOVERNMENT OF INDIA

No. 1467/1/3/81-Rec/1

From :
The Dy. Director General,
North Eastern Region,
Geological Survey of India,
Shillong - 793003.

V.O.I.

21.8.87

Dated, the

To : Sri Rabindra George,
40 Mrs. Tapati Geoswami
Office of the C.E.N.E.R.
S.E. Falls Camps
Shillong - 793011

MEMORANDUM

Subject : Recruitment to the post of R.A.C.
in the Geological Survey of India.

Subject to the production of the original documents, hereinafter mentioned and to the acceptance of the contents hereof by the undersigned and also subject to the conditions set forth below, Shri Rabindra George is offered a temporary appointment of R.A.C. in the Geological Survey of India on a Pay of Rs. Rs. 100/- in the scale of Rs. 150/- 20-150-E3 plus dearness and other allowances at the rate admissible under, and subject to the conditions laid down in, rules and orders governing the grant of such allowances in force from time to time.

2. The appointment is temporary, but likely to continue for an indefinite period.

3. Appointment carries with it liability to serve in any part of India.

4. He will have to remain on probation for 2 years in the first instance from the date of his appointment as R.A.C. in the Geological Survey of India. Retention in the post for further period will depend on assessment of his work during probationary period. This period may, however, be extended or modified at the discretion of the Government of India.

5. His services may be terminated as follows : -

(i) At any time without notice during the probationary period.

(ii) At any time except during the probationary period on one calendar month's notice in writing given to him by Government if in the opinion of the Government he proves unsuitable for the efficient performance of his duties.

(iii) At any time, without previous notice, if Government is satisfied on medical evidence that he is unfit or is likely, for considerable period, to continue unfit for the discharge of duties provided always that the decision of the Government that he is likely to continue unfit shall be conclusively binding on him.

(iv) At any time without any previous notices, if he is found to be guilty of any insubordination, intemperance or other misconduct or of any breach of non-performance of any of the provisions of his conduct with the Government or of any rules pertaining to the breach of the Public Service to which he may belongs.

Certified to be true copy
S. K. S. S. S. S.
10.12.87

Contd.....P/2.

(v) By 1 (one) month's notice in writing given at any time either by him to the Government or by Government to him without cause assigned. Provided always that the Government may in lieu of any notice herein provided for, give him a sum equivalent to the amount of his pay for one month.

6. The appointment is subject to his being declared medically fit by a competent medical authority and his character and antecedents found satisfactory.

7. He will have to take an oath of allegiance to the constitution of India in the prescribed form.

8. He will have to give a declaration of his marriage in the prescribed form and in the event of his having more than one wife living, the appointment will be subject to his being exempted from the enforcement of the requirement in this behalf.

9. Other conditions of his service will be governed by the relevant rules and orders in force from time to time.

10. He should produce the following :-

(i) Original Matriculation and other certificates of educational qualifications together with attested copies thereof and any other documents as an evidence of age.

(ii) One Character Certificate in the enclosed form from the Head of Educational Institution last attended by him/her and a similar certificate from his employer, if any, duly attested by the stipendiary 1st Class Executive Magistrate, District Magistrate or S.D. Magistrate or their higher authorities.

(iv) All the forms.

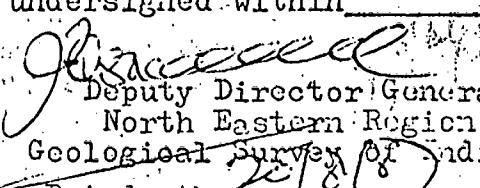
11. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have wilfully suppressed any material information, he will be liable to removal from service and such other action as Government may deem necessary.

12. No travelling allowance will be allowed for joining the appointment.

13. He/She should acquire the minimum 30 words per minute in typing within six months from the date of his/her joining, failing which he/she will not be entitled to increment/quasi-permanency permanency etc.

14. He/She will be posted in the office North-Eastern Region, Geological Survey of India, Srimongal

If Shri/Smt. KM is willing to accept the above appointment on the terms and conditions as mentioned he is requested to report for duty to the undersigned within


Deputy Director General,
North Eastern Region,
Geological Survey of India.

No. 111

Dated, the 27/10/

Copy for information and necessary action to :-

Director of Administration, Geological Survey of India,
4 Chowinghee lane, Calcutta : 700016.

Deputy Director General,
North Eastern Region,
Geological Survey of India,

GOVERNMENT OF INDIA

No. 155 SDA / NER

Dated the 23rd August 1990

From:

The Deputy Director General
Geological Survey of India
North Eastern Region
'Asha Kutir', Laitumkhrah,
Shillong - 793 003.

To:

Sri/Ent. P. Gargule

Budget Section

G. S. T. M. R. Shill

MEMORANDUM

Consequent upon the Regionalisation of Group 'C' and 'D' cadres of Geological Survey of India, vide Director General, Geological Survey of India letter No. 5219C/A-11021/82-15-A Vol. I dated 31.7.84, the clause that "The appointment carries with it the liability to serve in any part of India" as mentioned in the offer of your appointment is hereby revoked and replaced by the clause.

"The appointment carries with it the liability to serve in any part of North Eastern Region of Geological Survey of India with effect from 01 September, 1990.

This issue under the instructions of Director General,
Geological Survey of India, 27, J.L. Nehru Road, vide letter No.
5415C/A-11019/42/RR/89/16A dated 7.8.90.

Oskar J., 23/5/50

(S. K. Acharyya)
Deputy Director General

SDA/NCR

Dated the 23rd August, 1990

Copy for information to:

1. The Director General, GSI, 27, J.L. Nehru Road, Calcutta - 700016 with reference to his circular No. 995G to 1018G/A-11019/42/RR/89/16A dated 19.6.90 and letter No. 5415C/A-11019/42/RR/89/16A dated 7.8.90.
2. The Director, (Geology) GSI, RGD, OP : Assam/ Arunachal Pradesh/ Manipur/ Nagaland/ Tripura - Mizoram/ Officer -In- Charge, Drilling Division.
3. The Administrative Office, GSI, NER, Accounts - IIA, IIB, I Rec't. Section.

Alfredo
1906: Schwerte
10.12.03

Gloucester

~~(R.M.)~~ Goswami
Regional Administrative Officer
for Dy. Director General

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTH EASTERN

/A-22015/7/Recd-90/Vol.II., Dated the 5th February, 1992.

A copy of the circular No.1881G/A-22015/10/81/16A/DA-T0(Drilling) Vol.II., dated the 10/12/91 received from Chq. Office is reproduced herewith for favour of your information and necessary action.

~~S.R.A. SYEMLEH~~
Sr. Administrative Officer
for Dy. Director General,
G.S.I., N.E.R., Shillong.

CIRCULAR

Application are invited from willing employees for transfer to other Regions/CHQ. GSI as per their choice foregoing their present Regional seniority. The employees who were transferred to different Regions on "as is where is basis" on implementation of Regionalisation Scheme w.e.f. 1.3.84 and also to those transferees who got promotion during 1982 and had no claim for posting back to their original place of posting in terms of this office circular No.F-11015/14/81/SWC dt.27.4.82 may apply through the Regional Heads.

53/-

(L.N. Banerjee)
Administrative Officer
for Director General,
Geological Survey of India.

No. 6682-6 / A-22015/7/Rott-SQ. Vol. II., Dated the 5 February, 1992

Copy to :-

1) The Director, A.P., T.H., M.N., R.G.D(A) R.G.D(H), G.E.C., E.C., Geological Survey of India, North Eastern Region, Shillong/Guahati/Dimapur/Publication, Dimapur/Agartala/Itanagar.

2) The Sr.A.O./A.O./Officer-in-charge, H.O. cell, Acs-I, II'A', II 'B', III, D.G.C.O.S., Geological Survey of India, North Eastern Region, Shillong.

(D.F.SYCEMLIEH)
S. Administrative Officer
S. r. by Director General,
S.S.I., M.R.C., Shillong.

GOVERNMENT OF INDIA

NO. 3167 /A-22015/7/Rectt.90/Vol. II., Dated the 17th August, 1992.

From :

The Dy. Director General,
Geological Survey of India,
North Eastern Region,
Shillong - 793 003.

To :

Shri/Smti Prabir Ganguly, LDC,
Geological Survey of India,
Budget Section, NER, Shillong.

Re : Request for transfer from North Eastern Region to
Chq. Calcutta

Ref : This office circular No.6682-6716/A-22015/7/Rectt.90/
Vol. II., Dated 05.02.92.

With reference to your letter dtd. _____, I am directed
to inform you that your prayer for transfer from Geological Survey of India,
North Eastern Region to Chq. Calcutta _____ cannot be acceded
to as you were appointed in North Eastern Region, and do not come under the
purview of inter-regional transfer as per the stipulations contained in Chq.,
Circular No.1872G-1883G/A-22015/10/81/16A/DA-TO(Drilling) Vol. II, dtd.10.12.91
duly circulated by this Office.

M.M. GUPTA

(M.M.GUPTA) 07/08/92

Administrative Officer, Rectt. Section,
for Dy. Director General, G.S.I., N.E.R.,
Shillong.

Attended
Smti.
Advocate
10/12/92

From:-
Prabir Ganguly, UDC
Geological Survey of India,
Budget Section,
P.O. Nongthymnai,
Shillong-793014.

To:-
The Dy. Director General(P),
Geological Survey of India,
4 Chowninghee Lane,
Kolkata-700016.

(Through Proper Channel)

Sub:- Request for transfer from Regional Hq., Shillong to any Kolkata based office

Sir,

With due respect and humble submission I would like to place before your benign self the following few lines for your kind and considerate action.

01. Sir, I was recruited in NER office of GSI as a Lower Division Clerk in 1987 through Staff Selection Commission and subsequently promoted to the post of Upper Division Clerk on merit basis through Departmental Competitive Examination. Since then I am trying my level best to discharge whatever duties allotted to me with sincerity and entire satisfaction of my superiors.
02. Sir, the cold climatic condition and high altitude of Shillong is not suiting my old aged mother. Round the year She suffers from one or the other ailments causing immense financial hardship as well as mental agony to me. Presently, Sir, my mother has been suffering from hypertension and the high altitude area is a matter of great concern for this type of disease. The attending Physicians have advised me to shift her to warm climatic place so as to prevent further deterioration of her health.
03. Sir, huge medical expenses throughout the year coupled with the high cost of living in Shillong is causing hardship to a low paid employee like me which in no time effect my performance in office also.
04. In view of my pitiable condition, I fervently request you to consider my case sympathetically and transfer me to any of the Kolkata based offices to that I can give proper nursing and medical aid to my mother at the fag end of her life. I also can get rid of my mental agony and contribute a lot to the Department.
05. I hope and believe that you will surely look into the matter on humane ground and transfer me to any Kolkata based office and for which I shall remain ever indebted to you.
06. I ~~also~~ undertake that I will not claim any TA/DA and also forgo my seniority in case the transfer is materialized (Undertaking enclosed).

Yours faithfully,

Prabir Ganguly
14/03/02
(Prabir Ganguly)
U.D.C.

*Attested
Ranu
Advocate
10.12.03*

भारत सरकार
GOVERNMENT OF INDIA

Telegram : GEOSURVEY
Phone : 249-6941, 249-6976
& 249-6956
Telex : 021-5967
Fax : (033) 249-6956



सं/No...../A-22012/3/94-15A.

प्रेषक/From

महा निदेशक
भारतीय भूवैज्ञानिक सर्वेक्षण
27, जवाहरलाल नेहरू रोड
कलकत्ता-700 016

THE DIRECTOR GENERAL
GEOLOGICAL SURVEY OF INDIA
27, Jawaharlal Nehru Road
Calcutta-700 016

दिनांक/Dated.....10/10/199
सेवा में/To

Sub : Transfer of Shri Prabir Ganguly, UDC from GSI,
NER, Shillong to Kolkata based offices of GSI.

Ref : DDG, GSI, ERO letter no. 2523/A-22017/Inter-
Regional Trans./Admn/ER/2000 Vol.I dated
22.7.02 and this office letter no. 2406C/
A-22012/3/94-15A dated 27.6.02.

It is informed that inter-regional transfer of
Shri Prabir Ganguly, Upper Division Clerk, Geological Survey of
India, North Eastern Region, Shillong to Kolkata based offices
of Geological Survey of India is not possible due to non-
availability of suitable vacant post of Upper Division Clerk
even on loan basis.

(S. P. BISWAS)
Administrative Officer
for Director General, G.S.I.

To,

Shri Prabir Ganguly, UDC,
GSI, NER, Shillong.

NO. /A-22012/3/94-15A.

Dated :

Copy for information to the Sr. Dy. Director General,
GSI, NER, Shillong (Attn. : Mrs. M. Kharawlong, A.O.) with
reference to his letter dated 5.4.2002.

(S. P. BISWAS)
Administrative Officer
for Director General, G.S.I.

sp060902

Attest
S. P. BISWAS
Advocate
10.12.03

From:-
Prabir Ganguly, UDC
Geological Survey of India,
Budget Section,
P.O. Nongthymmai,
Shillong-793014.

To:-
The Director General,
Geological Survey of India,
27 J.L. Nehru Road,
Kolkata-700016.

Reminder-I

(Through Proper Channel)

Sub:- Request for transfer from Regional Hq, Shillong to CHO Kolkata even on reversion
Ref:- My representation dated 24.10.2002 (Annexure-I)

Sir,

With reference to my representation cited above I am to inform you that the said representation was forwarded to you vide Dy. Director General, NER's letter of even number dated 28.11.2002 for reconsideration of my transfer to Kolkata. In this connection I would further like to lay down the following for your kind sympathetic consideration.

01. That Sir, my problems as narrated in my representation have further increased causing immense problem for me to stay in Shillong any more. As such, in case the transfer is not possible in the post of UDC due to non-availability of suitable vacancy I may be bound to take reversion to the post of LDC to enable you to facilitate my transfer.
02. That Sir, I am ready to take reversion to the post of LDC, if my transfer is done to Kolkata. I am also ready to undertake bottom sonority in the grade of LDC. An undertaking in this regard is enclosed (Annexure-II).
03. That Sir, while considering my revision the following points may please be considered so that I shall not be financially weaken to run my family, if my transfer to Kolkata is considered.
 - a) Pay protection may please be allowed as admissible under rules.
 - b) A.C.P. may please be awarded to me in my new place of posting, if reversion is considered as I have rendered total service of nearly 15 years, as admissible under rules (DoPT O.M. of even number dated 18.07.2001 enclosed, clause No. 39 may be referred) (Annexure-III)

Keeping in view my various domestic problems I may kindly be allowed the transfer on sympathetic ground.

Enclo.:--a.a.

AC

Yours faithfully,

(W.S.)
(P. Ganguly)
UDC

*Atul
Adv.
Advocate
10.12.03*

~~Annexure~~ 34

GOVERNMENT OF INDIA
oooooooooooo

No. /A-22015/7/Recd. 80/VOL.II.

Dated, the th February 2003.

From:
The Deputy Director General,
Geological Survey of India,
North Eastern Region,
Shillong.

To:
The Director General,
Geological Survey of India,
27, Jawaharlal Nehru Road,
Calcutta - 700016.

Sub:- Transfer of Shri. Prabir Ganguly, U.D.C. from GSI, NER,
Shillong to Kolkata based Office of G.S.I.

Sir,

With reference to the subject cited above, I am directed
to forward herewith the Original applications alongwith an undertaking received from
Shri. Prabir Ganguly, U.D.C. for favour of consideration. His transfer case may be
considered without shifting the post of UDG he is holding in N.E.R.

Yours faithfully

Encle:- 1) Application dt.03.02.03

2) Annexure - I

3) Annexure -II

4) Annexure -III

(M.KHARMAWLONG)

Administrative Officer,
for Deputy Director General,
GSI, NER, Shillong.

No. 5242 /A-22015/7/Recd. 80/VOL.II.

Dated, the 07th February 2003.

Copy to:-

1. Shri. Prabir Ganguly, UDG, Budget Section, Geological Survey of India, North Eastern
Region, Shillong.

W.M. 7.2.03

(M.KHARMAWLONG)

Administrative Officer,
for Deputy Director General,
GSI, NER, Shillong.

*Abul A
Sarkar
Advocate
16-12-03*

41941 RER
GOVERNMENT OF INDIA

-24-

Annexure - IX

5241/A-22012/3/94-15A

कलकत्ता/Calcutta 200

प्रधक

उप महानिदेशक (कार्यालय)

नारतीय मूर्यसामिक्यवंदेश

4. चारगोले

From

Dy. DIRECTOR GENERAL (PERSONNEL)
GEOLOGICAL SURVEY OF INDIA
27, J. L. Nehru Road,

देशम्/To

The Dy. Director General,
Geological Survey of India,
North-Eastern Region,
Shillong.

Sub : Transfer of Shri Prabir Ganguly, UDC from
GST, NER, Shillong to CHQ, Kolkata.

Ref : Your letter no. 5241/A-22015/7/Rectt.90/
Vol. II dated 07.02.2003.

Sir,

Being the post of Upper Division Clerk in Geological Survey of India 100% promotional, inter-regional transfer of Shri Prabir Ganguly, Upper Division Clerk from Geological Survey of India, North-Eastern Region, Shillong to Kolkata based offices of Geological Survey of India can not be considered till he holds ~~the~~ post of Upper Division Clerk.

Yours faithfully,


(S. P. BISWAS)
Administrative Officer
for Dy. Director General (P).

✓ Copy to :

Shri Prabir Ganguly,
Upper Division Clerk,
Geological Survey of India,
North-Eastern Region,
Shillong.

SP/1541C

Attn:
Sark
Advocate
16.12.03

Reminder

From:-
Prabir Ganguly, UDC
Geological Survey of India,
Budget Section,
P.O. Nongthymmai,
Shillong-793014.

To:-
The Director-In-Charge,
Geological Survey of India,
North Eastern Region,
Shillong.

Sub:- Request for transfer to CHQ Kolkata Offices

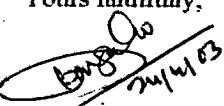
Sir,

Kindly refer to my earlier letters on the captioned subject. In this connection you are requested to forward the enclosed prayer for transfer to Kolkata to the Director General, Geological Survey of India, 27 J.L. Nehru Road, Kolkata-700016 for kind and sympathetic consideration as early as possible.

Thanking you,

Yours faithfully,

Enclo.:a.a.


(P. Ganguly)
UDC

Atul
Ganguly
Advocate
10.12.03

st. 24/4/03

3X

From:-
Prabir Ganguly, UDC
Geological Survey of India.
Budget Section,
P.O. Nongthymmai,
Shillong-793014.

To:-
The Director General,
Geological Survey of India,
27 J.L. Nehru Road,
Kolkata-700016.

(Through Proper Channel)

Sub:- Request for transfer from Regional Hq., Shillong to CHQ Kolkata

Sir,

Kindly refer to my earlier letters on the captioned subject. In this connection I would further lay down the following for your kind information and sympathetic consideration.

01. That Sir, I joined in GSI, NER, Shillong in the month of August, 1987 as Lower Division Clerk through Staff Selection Commission. Due to various domestic problem and ill health of my old mother I had applied for transfer to Kolkata in the year 1992 when I had been working as Lower Division Clerk but my prayer was turned down by the NER administration vide letter of even number dated 17.08.1992 (Annexure-I) where as NER administration was kind enough to consider the transfer of some of the Lower Division Clerks before and after my prayer was turned down to their respective place of choice. A few examples are given below:-

Sl. No.	Name and designation	Transferred from	Transferred to
01.	Shri R.P. Srivastava, LDC	Shillong	Lucknow
02.	Shri V.V. Kulkarni, LDC	Shillong	WRO, Pune

The reason for not granting my prayer at that time by the NER administration is not understood.

02. That Sir, subsequently I was promoted to the post of UDC on merit basis through Departmental Competitive Examination on merit basis. By this time my various domestic problem went on increasing and the health of my old ailing mother further deteriorated, therefore, finding no other alternative I had to apply for transfer to Kolkata once again as Upper Division Clerk vide my letter dated 09.05.1996 (Annexure-II) and 10.04.97 (Annexure-III) and at last the NER administration was kind enough to forward my prayer to CHQ, Kolkata vide Dy. Director General, NER's letter of even number dated 09-05-1997 (Annexure-IV). The CHQ in their letter of even number dated 18.06.1997 (Annexure-V) has turned down my prayer with the plea that UDC is 100% promotional post and there is no provision in the Recruitment Rules to fill up any vacancy on transfer, where as many transfers were effected against 100% promotional post before and after I prayed for my transfer to Kolkata and same was turned down. A few examples are given as under for your kind information:-

Attested
S. Chakraborty
10.12.03

Sl. No.	Name and designation	Transferred from	Transferred to
01.	Smt. Sita Sen, A.S.K.(T)	Shillong	Kolkata
02.	Shri G.K. Behra, A.S.K.(T)	RGD Op. GSI, Guwahati	Kolkata
03.	Shri Ram Bilas, STA(S)	Shillong	Lucknow
04.	Shri D.P. Thapa, Driver Grade-II	Shillong	ERO, Skkim

But Sir, as the ill luck would have it due to unknown reason my case was rejected on a ground, which is not at all justified in the eye of equality.

03. That Sir, on 14.03.2002 (Annexure-VI) I had once again applied for my transfer to Kolkata narrating all facts and figures of my problems and same was duly forwarded vide Dy. Director General, NER's letter of even number dated 05.04.2002 (Annexure-VII) to CHQ for consideration. Subsequently, on 24.07.2002 (Annexure-VIII) NER administration had asked my consent regarding temporary transfer based on the letter of Director (P), GSI for a limited period. Since, temporary transfer for a limited period will not be a solution of my problems, I had represented the same accordingly on 25.07.2002 (Annexure-IX) and requested to consider permanent transfer once again. The CHQ administration vide its letter of even number dated 10.09.2002 (Annexure-X) once again turned down my prayer, but this time with the logic that due to non availability of suitable vacancy my case cannot be considered. But, Sir I am unable to understand as to how suitable vacancy could not be made available from 1996 when I had first applied for transfer as UDC.

Further, I am unable to understand as to how on one occasion my prayer was turned down with the plea that UDC is 100% promotional post and hence inter regional transfer cannot be effected (Annexure-V) and on the other occasion my prayer was turned down with the logic that no suitable vacancy is available (Annexure-X) to accommodate me at Kolkata. Sir, I am unable to understand the two contradictory letters issued from the same roof.

04. That Sir, on 24.10.2002 (Annexure-XI) I had once again prayed for re-consideration of my transfer to Kolkata keeping in view my pitiable condition, and same was duly forwarded by the Dy. Director General, NER vide his letter of even number dated 28.11.2002 (Annexure-XII). But, no reply from the CHQ administration regarding re-consideration of my transfer has been received.

05. That Sir, by this time my domestic problem went to its peak level and the health condition of my mother and wife are so deteriorated that I have no other option than to request you to kindly consider my transfer to Kolkata even on reversion to the post of L.D.C. on 03.02.2003 (Annexure-XIII) which was also duly forwarded to CHQ vide Dy. Director General, N.E.R.'s letter of even number dated 07.02.2003 (Annexure-XIV). I have also requested in my prayer while considering reversion to facilitate my transfer to Kolkata it may be sympathetically considered that I shall be entitled for 1st A.C.P. as I have rendered 15 years of regular service so that I shall not be financially weaken to run my family. Though reply in this

regard still awaited from CHQ, but I have come to know from a reliable source of CHQ that 1st A.C.P. after reversion is not admissible. Hence, reversion to LDC without 1st A.C.P. is not acceptable to me, as I will not be able to bear heavy financial pressure that may come upon me after reversion without 1st A.C.P. Further, I would like to state in this context that I am the only earning member in my family. So, meeting recurring medical expenses of my mother and wife will prove to Herculean task for me.

07. That Sir, Keeping in view various domestic and health problems being faced by me and my family I would fervently request you once again request you to grant my prayer to give me relief by transferring me as U.D.C. from Shillong to Kolkata as done in earlier cases against 100% promotional posts to save my family from ruin as an exceptional case.

07. That Sir, in this context I would like to bring to your kind notice that some of the employees sought justice in this regard Hon'ble CAT, Guwahati and the Hon'ble CAT, Guwahati Bench was kind enough to allow their prayer. The CAT cases are:-

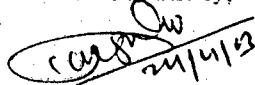
- i) OA No. 55/91 Shri R.Chaurasia Vrs. UoI
- ii) OA No. 224/94 Shri Ram Bilas Vrs. UoI

The Department executed both the aforesaid judgments and allowed both the transfers. However, Sl. No. (i) could not proceed on transfer of his own interest. Sl. No. (ii) joined in Lucknow from Shillong.

08. That Sir, considering the facts narrated above I may kindly be transferred to Kolkata at your earliest keeping view earlier precedence and court judgments which have duly been executed by the Department to grant me relief and to save my family from ruin and for this act of kindness I shall remain ever grateful to you.

09. That Sir, I am ready to accept bottom seniority in the grade U.D.C. and shall forgo TA/DA claims in case of my transfer is considered. An undertaking in this regard is enclosed.

Yours faithfully,


(Prabir Ganguly)

U.D.C.

Enclos:-a.a.

DR

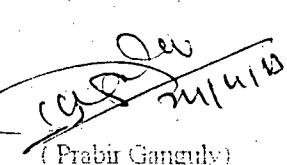
Dated the 24th April-2003, Shillong

Copy to:-

01. The President/ GSIEA) GSI T.I., GSI, Hyderabad.

02. The Secretary General(GSIEA), 14 & 15 Kyd. Street, GSI, Kolkata-700016

Enclos:-a.a


(Prabir Ganguly)
U.D.C.

*Affected
Prabir
Advocate
16.12.03*

GOVERNMENT OF INDIA
MINISTRY OF SCIENCE & TECHNOLOGY

No. A-22015/7/Recd-80/VOL-III.

Dated, the 5 th June 2003.

From

The Director-in-Charge,
Geological Survey of India,
North Eastern Region,
Guwahati.

To:

The Director General,
Geological Survey of India,
27, Jawaharlal Nehru Road,
Kolkata - 700 016.

S.R.

Subject- Transfer of Shri. Prabir Ganguly, U.D.C. from GSI, NER, Shillong to Kolkata based Office of G.S.I.

With reference to the subject cited above, I am directed to forward herewith the original applications alongwith an undertaking received from Shri. Prabir Ganguly, U.D.C. for favour of consideration. His transfer case may be considered without shifting the post of UDC he is holding in N.E.R.

Enclos - 1) Application dt. 24.04.2003
2) Annexure I to A-22015/7/Recd-80/VOL-III.

Yours faithfully

KJL
(MRS. M. KHARMAWLONG)
Administrative Officer,
for Director-in-Charge.

No. A-22015/7/Recd-80/VOL-III.

Copy to

1. Shri. Prabir Ganguly, UDC, Budget Section, Geological Survey of India, North Eastern Region, Shillong.

Dated, the 5 th June 2003.

Ver A. 6.03
(MRS. M. KHARMAWLONG)
Administrative Officer,
for Director-in-Charge,
GSI, NER, Shillong.

*Abhijit
Sarkar
10.12.03*

CENTRAL ADMINISTRATIVE TRIBUAL
GUWAHATI BENCH

Original Application No. 224/94

Date of Order: This the 27th Day of July, 1995.

JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN

SHRI G.L.SANGLYINE, MEMBER(ADMIN)

1. Shri Ram Biles, Sr. Technical Assistant(Survey)
Economic Geology Division,
Geological Survey of India, T.
North Eastern Region, Shillong-793003, Applicant.

By Advocate Mr. B.K.Sharma, Mr. M.K.Chowdhury

2. Union of India, represented by the Secretary to the

Ministry of Steel & Mines, Ministry of Steel & Mines

and Secretary to the Government of India,

Ministry of Finance Department, The

Bhawan, New Delhi, Respondents.

2. The Director General, Geological Survey of India,

27, Jawaharlal Nehru Road, Calcutta-16, Respondents.3. The Deputy Director, North Eastern Region, Geological Survey of India, Leitumkhra, Ashe Kutir, Shillong-3, Respondents.

By Advocate Mr. A.K.Chowdhury, Addl. C.G.S.C.

O.R.D.E.R. Order.

CHAUDHARI J(VC)

The applicant was appointed as Junior Surveyor

in the Geological Survey of India by order dated 16-9-74

at Lucknow. By order dated 24-7-82 he was promoted to

the post of Junior Technical Assistant(Survey) and was

immediately posted at Shillong where he joined on 30-7-82. However,

soon thereafter on 31-12-82 he applied for transfer to

Shillong from Lucknow on the ground of personal hardship. He followed

up his request by representations submitted from time to

time but as the respondents did not accede to his request

he filed the instant O.A. on 1-12-94 seeking a direction

With

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After 80
Sub
private
10-12-03

to the respondents to transfer him to Lucknow, as per his choice of posting and option.

The order of appointment Annexure 1, dated 16-9-74 contained one of the conditions as follows:-

"Appointment carries with it liability to serve in any part of India."

2. The applicant relies on O.M. No.20014/3/83-E-IV/ dated 14-12-83 issued by the Ministry of Finance, Government of India to contend that in view of the clause of liability to serve in any part of India contained in the order of his appointment his posting in the North Eastern Region is to be regarded tenure posting for a period of three years and therefore he could apply for transfer outside region and as he sought the transfer on ground of personal hardship the respondents ought to have accepted his request for transfer.

3. The respondents however contend in the written statement that the clause relating to liability to serve in any part of India has been revoked by the competent authority in consequence of regionalisation of Group 'C' and Group 'B' cadres whereafter the seniority is fixed and maintained on regional basis and not on all India basis and therefore the applicant cannot seek the transfer relying upon the all India service liability clause in the terms of his appointment. It is stated that the regionalisation was introduced in August 1984. The respondents further contend that O.M. dated 14-12-83 applied to the employees who had all India transfer liability and since that clause from service condition of the applicant stood revoked the said O.M. does not apply and make the applicant eligible to ask for transfer on the basis of all India transfer liability. The respondents thus impliedly

contd/

..... is based on their knowledge
..... -3-
..... admit that if the clause in the terms and conditions of
..... service were to apply then the applicant could get bene-
..... fit of the aforesaid memorandum.

.....
..... The contentions of the respondents need to be
..... examined in the light of the circular issued by the
..... office of the Director General, Geological Survey of
..... India bearing No.128/G/A-22015/10/81/16/A/BA-TO (Drilling)
..... Vol. II Dated 10-12-1991. That circular reads as follows:-
..... Applications are invited from willing
..... employees for transfer to other Regions/
..... CHQ, GSI as per their choice foregoing their
..... present Regional seniority. The employees
..... who were transferred to different Regions
..... on the basis of implementation
..... of Regionalisation Scheme w.e.f. 1-8-84 and
..... those who got promoted
..... also to those transferred who got promoted
..... during 1982 and had no claim for pos-
..... tions in their original
..... places of posting back to their original place of posting
..... in terms of this office circular No. B-11015/
..... dated 14/81/SWC dated 27-4-82 may apply through
..... the Regional Heads. The note at bottom of the circular meant for the
..... Deputy Director General indicates that this circular was
..... to be circulated among the employees under his control
..... and applications made for posting back to their original
..... places of posting may be verified. We had occasion to
..... consider the circular in our order on O.A. No. 55/91
..... dated 11-7-95. Apparently the respondents do not seem to
..... have considered the circular in relation to the request
..... of the applicant. That the respondents ought to have
..... considered the request of the applicant in the light of
..... the circular even though he may not have specifically
..... relied upon it for supporting his request for posting

.....

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to Lucknow needs no elaboration.

5. Prima facie it appears to us that if the date of posting of the applicant at Shillong viz 30-9-1982 is taken into account, he may fall within the ambit of the above circular. The request of the applicant therefore deserves to be reexamined in the light of this position.

6. Note That also would appear to be justified having regard to the provisional seniority list of officers in the grade of Sr. Technical Assistant (Survey) issued on all India basis as on 31-12-90 vide the covering letter of the Sr. Administrative Officer for the Deputy Director General bearing No.4037/A-23021/1/91-RECTT dated 4-1-95 which is produced. The name of the applicant figures at Sl. No.69 in the said list. It therefore appears that despite the regionalisation scheme still all India seniority is being maintained. That appears to be consistent with the circular mentioned above dated 10-12-91.

7. The respondents however have not based their opposition to the application solely on the aforesaid legal ground. In paragraph 5 of the written statement it has been stated that the transfer application of the applicant had been duly considered by the competent authority but due to non-availability of posts in a particular place where the applicant requested to for transfer, his prayer could not be acceded to. In paragraph 9 also it is stated that although the case of the applicant has been sympathetically considered by the competent authority but due to non-availability of the post, his transfer could not materialise. That statement he is, repeated in paragraph 14 also. That goes to show that irrespective of the regionalisation scheme and the revocation of the all India transfer liability clause from the service conditions the competent authority had

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considered the request of the applicant for transfer on its own merits but due to non-availability of the promotional post at Lucknow that was not granted. It implies that had a post been available at Lucknow then the request of the applicant may have been favourably considered. From para 11 of the written statement it appears that the above exercise was done in 1991. It therefore cannot be assumed that since 1991 till now no post could be available at Lucknow so as to accommodate the applicant. In that connection it has to be noted that the applicant has alleged in para 4-11 of the O.A. that the respondents have been acceding to the request of some favoured persons and have granted transfer to them at places of their choice. He has set out the names of 12 persons who according to him were so transferred. These transfers appear to have been effected between 1988 and 1991 and some of them even after the regionalisation scheme had been brought into force. We would not however rest our decision on this allegation in the absence of individual facts relating to those officers being known.

It appears to us that there is no bar in the way of the respondents to transfer an official to a place of his choice if the competent authority is satisfied about the ground on which it is sought. Since written statement shows that the competent authority had considered the request of the applicant for transfer and that too sympathetically but it could not be granted in the year 1991 due to non-availability of post it would still be open to him to consider that request if this time any vacancy is now available or if the applicant can be accommodated in the

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next available vacancy as soon as possible.

8. Moreover the applicant has now stated in the rejoinder that if there is no vacancy available at Lucknow he may be considered for being accommodated at Faridabad which is a station nearest to Lucknow.

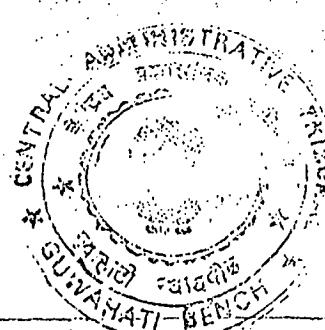
9. In the light of the above discussion we direct that the request of the applicant for transfer to Lucknow or alternatively to Faridabad may be reconsidered by the competent authority of the respondents in the light of the circumstances noted in the course of above discussion. The respondents are so directed. The decision shall be taken as expeditiously as possible preferably within a period of three months from the date of receipt of a copy of this order and conveyed to the applicant.

10. The applicant will be at liberty to adopt remedies as he may be advised in accordance with the law if he would be aggrieved by the fresh decision of the respondents.

11. We make it clear that we have not dealt with the contention of the applicant that the revocation of the All India service liability clause from the letter of appointment is illegal as it is not necessary to be decided for the purpose of this order. It is left open. The O.A. is allowed in part in terms of the order above (para 9). No order as to costs.

Sd/- VICE CHAIRMAN

Sd/- MEMBER (ADMN)



Abdul
Rao
Advocate
10/12/09

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.55 of 1991

Date of decision: This the 11th day of July 1995

The Hon'ble Justice Shri M.G.Chaudhary, Vice-Chairman

The Hon'ble Shri G.L. Sanglyine, Member (Administrative)

1. Shri Ram Deo Chourachia
Stenographer Grade II
Geological Survey of India
N.E. Region, Shillong.

2. Shri S.S. Rajput
Store Superintendent(Technical)
Geological Survey of India
N.E. Region, Shillong.

By Advocate Shri B.K. Sharma

..... Applicants

1. Union of India represented by
The Secretary to the Government of India,
Ministry of Finance Department,
New Delhi.

2. The Director General
Geological Survey of India
Calcutta.

3. The Deputy Director
North Eastern Region
Geological Survey of India
Shillong.

By Advocate Shri S. Ali, Sr. C.G.S.C.

..... Respondents

ORDER

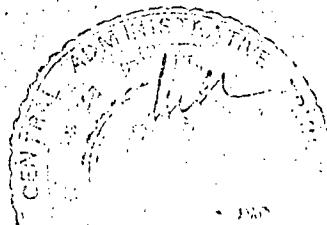
CHAUDHARI, J. V.C.

Mr B.K. Sharma for the applicant.

Mr S. Ali, Sr C.G.S.C., for the respondents.

At the time when the O.A. was filed the applicant -
No.1 was working as Stenographer Grade II and the
applicant No.2 was working as Store Superintendent(Technical)

Abel K. Gohain
Advocate
10.12.04



with the Geological Survey of India (GSI for shbrt).

Both these posts are Group 'C' posts. It is now stated that during the pendency of this application, the applicant No.2 has been promoted to Group 'B' post as Store Officer. Both of them were appointed in the North Eastern Region.

2. The applicants have made two-fold grievance,

namely, that they were being denied the benefit of

Special (Duty) Allowance (SDA) and their request for transfer of their choice of posting was being illegally

denied. Mr B.K. Sharma, learned counsel for the applicants,

does not desire to press the relief in respect of SDA. He

confines the relief to transfer at the place of choice of the applicants.

3. As can be seen from the order of appointment,

Annexure-I, dated 24.12.1983 one of the terms of appointment

was that the appointee carries with him liability to serve

in any part of India. Likewise, it is seen from Annexure-II

dated 4.6.1984 which is the letter of appointment of the

applicant No.2 that his appointment also carries with it

liability to serve in any part of India.

4. By Memorandum No.111/SDA/NER dated 27.8.1990

issued by the Deputy Director General, GSI, NER, the

applicants were informed that consequent upon the

"Regionalisation of Group 'C' and 'D' cadres vide Director

General's letter dated 31.7.1984, the clause relating to

carrying All India Service was revoked and replaced by the

clause that the appointment carries with it a liability to

serve in any part of North Eastern Region of GSI with effect

from September 1990. It is the contention of the applicants

that....



that the condition of service stipulating All India Transfer liability could not be unilaterally changed to their disadvantage and, therefore, the decision to confine their liability to serve only in the North Eastern Region is illegal. According to them that has been done with the ulterior purpose of avoiding the liability to pay SDA to the applicants.

5. The respondents have contended that in the absence of any statutory rules, policy decisions can be changed by the Government and that a modified clause of liability to serve in any part of the North Eastern Region which was made operative from 1.9.1990 was done by the Director General in the exercise of his general power to regulate the terms and conditions of service and the authority is derived from the proviso to Article 309 of the Constitution of India.

We however, find it unnecessary to go into the aforesaid question as that is not necessary for granting relief to the applicants.

6. It has been stated in para 8 of the written statement that since Group 'B' posts are not covered under the regionalisation, once the official is promoted to Group 'B' he can be transferred out of the N.E. Region and may be granted his place of choice which will be normally considered as far as possible. Since the applicant has now been promoted to Group 'B' he would necessarily fall in this policy and there should, therefore, be no difficulty for the respondents to consider his request for choice posting outside the North Eastern Region.



7. In so far as applicant No.1 is concerned we think that even if he has not so far been promoted to Group 'B' or he is on the verge of being promoted to that grade the change of the term of All India liability for service may no longer prove a hurdle in his way to seek transfer to a place of his choice outside North Eastern Region by virtue of the circular issued by the office of the Director General, GSI, bearing No.188/G/A-22015/10/81/16A/DA-TD(Drilling)Vol.II dated 10.12.1991 which is annexed to the rejoinder by the applicants. That circular shows that applications were invited from willing employees for transfer to other Regions/CHQ, GSI as per their choice foregoing their regional seniority. It is provided that employees who were transferred to different Regions on basis where is basis on implementation of regionalisation scheme with effect from 1.8.1984 and also to those transferees who got promotion during 1982 and had no claim for posting back to their original place of posting in terms of the office circular dated 27.4.1982, may apply through the Regional Heads. This circular was issued after the circular dated 28.8.1990 mentioned earlier. It clearly goes to show that employees from all categories who apply could be considered for transfer to the place of their choice and the existing regional seniority was not to be considered as restricting that choice. The request of the applicant No.1 for transfer to a place of his choice outside the N.E. Region, therefore, appears to be open to be considered by the respondents.

8. Some doubt was expressed by Mr B.K. Sharma that even if the transfer is allowed the applicant may be

required to accept the bottom seniority and that would cause prejudice to him and, therefore, it would be necessary to press the contention that modification of the All India transfer liability is illegal. We do not think that such an apprehension should arise in view of the fact that the circular dated 10.12.1991 mentioned above does not stipulate any such condition and apart from that the existing regional seniority has been foregone. That shows that the seniority even after transfer would be regulated on All India basis. That it would be so also can be gathered from the merged seniority list of Store Superintendent (Technical) as on 31.12.1987 and merged seniority list of Stenographer Grade II as on 31.12.1988 which have been produced by Mr. B.K. Sharma. Both the lists indicate the different regions and it can be gathered therefrom that the seniority is regulated on a merged All India basis. We, therefore, think that the applicant may not suffer on that account. It may also be mentioned that as a matter of policy the respondents have been transferring even Group 'C' officers outside the N.E. Region and that also would show that the circular dated 10.12.1991 can be followed in respect of the applicants. A copy of the order dated 30.1.1995 is produced which shows that one Ch. Venkata Ramana, Stenographer Grade III has been transferred from N.E. Region to Hyderabad.

9. In view of the above position we direct the respondents to consider the request of both the applicants

for posting at stations of their choice outside the

North Eastern Region subject to other normal criteria

to be applied in such cases. We believe that on being

granted that request the respondents will place before the
applicants in the merged seniority list on All India basis.

However, in the event of they being required to accept

bottom seniority we grant leave to the applicants to

agitate that question by independent applications before

this Tribunal. Similarly, we also leave it open to the

applicants to agitate the question of legality or otherwise
in changing the term of service condition of All India

Transfer liability to Regional Transfer liability, if

occasion arises to agitate that question. We, however,

hope that in view of the circular dated 10.12.1991 such a
situation will not arise. We also direct the respondents
to give opportunity to the applicants to exercise their
choice within a stipulated time as required under circular
dated 10.12.1991 if necessary.

10. The application is partly allowed. No order as
to costs.

Sd/- VICE CHAIRMAN

Sd/- MEMBER (ADMN)

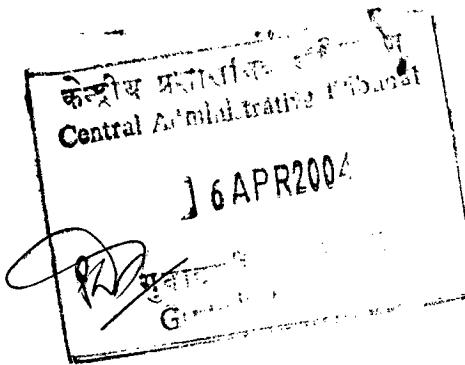
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X/15/94

W
- 30/8/95

Section Officer (J)
Singer office of 10/12/95
Central Administrative Dept.
8th Floor, New Wing
Government Building, Chandni Chowk
Delhi-110051

Attested
Sak Advocate
10.12.03



Filed by

1/4/04 S3
A. DEB RY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: :: GUWAHATI.

O.A. NO. 275 OF 2003

Shri Prabir Ganguly.

..... Applicant ..

- Vg -

Union of India & Ors.

..... Respondents.

In the Matter of :

Written Statement submitted
by the Respondents.

The humble respondents beg to submit the para-wise written statement as follows :-

1. That with regard to para 1, of the application the respondents beg to offer no comments.

2. That with regard to the statement made in para 2, of the application the respondents beg to state that the application are not admitted and are hereby denied.

3. That with regard to the statement made in para 3, of the application the respondents beg to state that Shri Prabir Ganguly, (applicant), Upper Division Clerk for transfer to Kolkata has been duly considered but he could not be accommodated in Kolkata since the post of Upper -

Upper Division Clerk for transfer to Kelkata has been duly considered but he could not be accommodated in Kelkata since the post of Upper Division Clerk is 100% promotional post from Lower Division Clerk and the cadre of UDC in NER, GSI and CHQ, & GSI are separate with different appointing authorities.

4. That with regard to paras 2, 3, 4, 4.1 and 4.2, of the application the respondents beg to offer no comments being matters of records.

5. That with regard to paras 4.3 and 4.4, of the application the respondents beg to state that the Clause "All India Transfer Liability" has been replaced by the Clause "Transfer within the Region".

That the Hon'ble Supreme Court in Judgement dated 7.9.1995, passed in U.O.I & Ors -Vs- GSIEA & Ors. (CA No. 8202-8213) held that C&D employees of GSI are not having all India Transfer Liability since the Government has framed a policy that class C & D employees should not be transferred outside the region.

6. That with regard to the statement made in para 4.5, of the application the respondents beg to state that the circular dated 10.12.1991 was issued, keeping in view the interest of the Gr. C & D employees who were transferred to different region "as is where is basis" on implementation of regionalisation scheme from 1.8.1984.

7. That with regard to the statement made in paras 4.6, 4.7, 4.8, 4.9, 4.10 and 4.11, of the application the respondents beg to state that the transfer application of the applicant was considered but he could not be accommodated due to administrative reasons.

8. That with regard to para 4.12, of the application the respondents beg to offer no comments.

9. That with regard to the statement made in para 4.13, of the application the respondents beg to state that the post of ASK(T) was filled up on non-selection basis from two feeder grades i.e. 33-1/2% from the grade of Caretaker and 66-2/3% vacancies from the grade of Store Clerk both with 3 years regular service in the grade. But Ministry had declared that post of Caretaker as ex-sabre post vide letter No. 7/1/93-M.II(LC) dated 18.03.1994 and also conveyed the approval for filling the post of ASK(T) from the feeder grade of Store Clerk only i.e., the post of ASK(T) was declared as 100% promotional post.

At the time of transfer of Smt. Sen, ASK(T) from GSI, NER, Shillong to CHQ, Kolkata, 24 posts of ASK(T) were lying vacant in CHQ and the then man-in-position in the grade of Store Clerk was 8 only. So, considering the requirement of ASK(T) in CHQ and having no sufficient and suitable number of Store Clerk (eligible/non-eligible) and the transfer of Smt. Sen was approved in CHQ against one of the vacant and 100% promotional posts of ASK(T) and accordingly, Smt. Sen was transferred from NER TO CHQ, vide this office

-4-

order No. 3241C to 3242C/A-22012/9.93-15A (ii) dated 21.09.95.

However, in CHQ, 72 posts and 180 posts are allotted to the grade of UDC and LDC respectively. Out of 72 posts of UDC, 80% posts (i.e. 58 posts) are filled up by promotion and 20% posts (i.e. 14 posts) are filled up through Departmental Competitive Examination from the grade of LDC. The number of posts of UDC being much lesser than that of LDC in CHQ the posts of UDC remain always filled up and a LDC is bound to remain in the same post year after, as there is no promotional channel. As a result, ACP is granted to a LDC for financial upgradation only.

So, the regional transfer against the post of UDC will deprive the incumbents in the feeder grade of LDC severely, which is not solicited at all. Accordingly the transfer of Shri Prabir Ganguly, UDC from GSI, NER, Shillong to CHQ, Kolkata against the post of UDC has not been found feasible.

As the post of STA (Survey) was filled up on selection basis. As per Recruitment Rules, STA (Survey) posts are filled up on 100% DPC from the feeder grade of JTA(Survey) with 5 years regular service in the grade. At the time of transfer in respect of Shri Ram Bilas there was no vacant post of STA (Survey) available in Northern Region. Further, as per Court order Shri Ram Bilas was transferred to Northern Region along with post only on the condition the said post will be reverted to the NER when a vacancy in the grade of STA (Survey) will occur in Northern Region.

So, the allegation made by the petitioner is not admitted.

Verification.....

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VERIFICATION

I, Shri D.T. Syiemlieh, aged about 52 years,
Head of Office, Geological Survey of India, NER, Shillong, being authorised
do hereby solemnly affirm and declare that the statements
made in this written statement are true to my knowledge and
information and I have not suppressed any material fact.

And I sign this verification on this 22th
day of March, 2004.



Declarant
Head of Office
GSI, NER
Shillong

- 4 AUG 2004

प्रतिक्रिया अधिकारी
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

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The applicant
S. Prabir Ganguly
Central Adminis-
trative Tribunal
Court. 04.08.04

In the matter of:

O.A. No. 275 /2003

Shri Prabir Ganguly

-Vs-

Union of India & Ors.

-AND-

In the matter of:

Rejoinder submitted by the applicant in reply to the written statement submitted by the respondents.

The humble applicant above named most humbly and respectfully state as under:-

1. That your applicant categorically denies the statements made in paragraph 3, 5 and 6 of the written statements and further begs to say that the contention of the respondents that the post of U.D.C is 100% promotional post as such request of the applicant cannot be entertained is not tenable in the eye of law. Firstly on the ground that in spite of the fact that post are 100% promotional even then large number of employees of N.E region had been transferred and posted in different regional office including Kolkata on several occasions and also even after filing of the present Original

A8/s

Application which would be evident from the orders issued by the respondents on different occasions whereby Group- 'C' employees were transferred and posted in other regions even where the cadre in which they are transferred are also filled up by 100% promotion, as for example by the order No. 231 dated 09.04.1998 a large number of employees including Group- 'C' employees had been transferred and accommodated in other regions as for example Sri Ram Bilas, STA, Sri B.D. Dera, Drilling Assistant, Sri Radhhashyam Ram, Technical Operator, Sri Sahadev Roy, Driver, Sri B.B. Tamang, Driver, Sri S.S. Rajput, Superintendent, Sri Hari Ram, Assistant, Sri K.P. Roy, U.D.C, Shri R.P. Srivastava, L.D.C and Sri R.P. Singh, Technical Helper, all the aforesaid employees belong to Group- 'C' employees and by this time they have accommodated to other regions. Sri Veronica Kharshiang, U.D.C was also transferred vide office order dated 25.02.1986 on her own request when regionalisation was imposed w.e.f. 01.08.1984 as per statement of the respondents made in paragraph 6 of the written statement. The Supreme Court order referred in paragraph 5 did not impose any bar for posting and accommodating any Group- 'C' or Group- 'D' employees on any compassionate ground or on own request and more so when the employees are ready to undertake that their seniority may be placed in the bottom of the cadre list in the new region. It would be further evident that most of transfer and posting order of Group- 'C' and Group- 'D' employees from N.E. region to other regions

was made after the Supreme Court judgment referred by the respondents in paragraph 5 of the written statement.

It is further submitted that even in the month of January, 2004 one Sri S.K. Biswas, JTA (D) was transferred and accommodated on his own request at Kolkata office vide order No. 147/A-22005/10/81/16 A/DA (Drilling)/Vol. III dated 16.01.04 whereby his willingness is sought with the condition that he will be placed in the bottom of the seniority list of JTA. This fact further be confirmed by the order dated 29.04.04 of the DDG, NER similarly one Sri S.C. Sukla, STA also transferred and posted to Lucknow under the post of STA is of 100% promotional post, JTA is also 100% promotional post. Similarly Sri D.P. Thapa, Driver, Gr. II of G.S.I was also transferred and was accommodated at Kolkata vide order dated 17.04.02 by shifting a post of N.E.R to Eastern Region which would be evident from order dated 10.05.02 of the DDG, Eastern Region, Kolkata. As such none of the contentions raised by the respondents are sustainable in the eye of law that the respondents adopted differential treatment among the Group-'C' employees which is further confirmed by the judgment passed by this Hon'ble Tribunal in O.A. No. 55/91 as well as in O.A. No. 224/94.

Copies of the order dated 09.04.98, 25.02.86, 16.01.04, 29.04.04, 21.10.03, 13.11.87, order dated Aug'84, 30th January 85 and 10.05.2002,

extract of the RR of STA are also enclosed hereto for perusal of Hon'ble Tribunal as Annexure-12 (Series).

2. That your applicant further begs to state that the respondents have admitted that the posts of Asst. Storekeeper, post of STA are 100% promotional post. Therefore the application of the applicant cannot be turned down on the ground that the post of U.D.C is 100% promotional when similarly situated Group 'C' employees were transferred and accommodated on their own request even though posts were filled up by 100% promotion.

In the facts and circumstances stated above the application deserves to be allowed with cost.

5
SI. CR

VERIFICATION

I, Shri Prabir Ganguly, son of Late Satosh Kumar Ganguly, aged about 38 years, working as U.D.C in the office of the Deputy Director General, Geological Survey of India, Shillong, do hereby verify that the statements made in para 1 and 2 of this rejoinder are true to my knowledge and belief and rests are my humble prayers. I have not suppressed any material fact.

And I sign this verification on this the 1st day of August, 2004.

Prabir Ganguly

52/1
Annexure - 12 (series)

Copy

No. 231

Dt. 9/4/98

Dy. Director General

The Director General,
Geological Survey of India,
27 J.L. Nehru Road,
Calcutta-700016

Sir,

I invite your kind attention to the following officers / staff who have been accommodated CHQ, Calcutta by unilaterally withdrawing the posts from NER.

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>
01.	Shri S.K. Datta	Sr. Admn. Officer
02.	Shri P.K. De	A.C.A.O.
03.	Miss B. Mondal	Stores Officer
04.	Smt. Anjali Munshi	Sr. Asstt. Librarian
05.	Shri Sukhomoy De	Artist
06.	Shri N. Sengupta	Admn. Officer
07.	Shri Sunipun Pal	Admn. Officer
08.	Shri R.N. Naha	Surveyor
09.	Shri Jitendra Sharma	JTA(Chem)
10.	Two posts of STA(Drilling)	
	One post of Surveyor allotted to CHQ	

Likewise we have received the applications from the following officials for transfer to their respective places, which may also be considered for transfer sympathetically to stem the growing feeling among the employees that discriminatory attitude is being adopted in matters of transfer.

(List attached as Appendix-A)

An early action in the matter is requested.

Yours faithfully,

Enclo:-a.a.

Sd/xxx

(S.N. Chaturvedi)
Dy. Director General

*Certificate to be true copy
Smt. S. N. Chaturvedi
Ex. 8. 02*

536 M
Annexure-I

Technical

<u>S.I. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Requesting transfer to</u>
1.	Shri Kumares Das	Head Mechanic	Calcutta
2.	Shri Pradip Roy	Draftsman	Calcutta
3.	Shri S.K. Seal	Geol. Sculpture Asslt.	Calcutta
4.	Shri S.K. Sarkar	Foremen (Jr)	Calcutta
5.	Shri M.L. Majumder	Surveyor	Calcutta
6.	Shri Prasum Mitra	Surveyor	Calcutta
7.	Shri Rambilash	S.T.A. (Survey) ✓	Lucknow
✓ 8.	Shri B.D. Dera	Drilling Assistant	Calcutta
9.	Shri Radha Shyam Ram	Tech. Op. (Chem)	Bihar
10.	Shri Sahadev Roy	Driver	Bihar
11.	Shri B.B. Tamang	Driver	Sikkim

Ministerial

01.	Shri S.S. Rajput	Superintendent	Lucknow
02.	Shri Hari Ram	Assistant	Lucknow
03.	Shri R.D. Chowrasia	Stenographer Gr. II	Patna
✓ 04.	Shri K.P. Roy	UDC	Patna
✓ 05.	Shri R.P. Srivastava	LDC	Patna

Group D

01.	Shri R.P. Singh	Tech. Helper	Bihar
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S.A. 13

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Op. Dept
Transfer outside
Regd. Enfo. & Party

NO-231

Op. 9/4/90

Deputy Director General

The Director General
Geological Survey of India
27, J. L. Nehru Road,
Calcutta-700016

Sir,

I invite your kind attention to the following officers/staff who have been accommodated at Clq., Calcutta by unilaterally withdrawing the posts from M.R.

Sl. No.	Name	Designation
1.	Shri S.K. Dutta	Sr. Admin. Officer
2.	Shri F.K. De	A.C.A.C.
3.	Mics. D. Mondal	Stores Officer
4.	Smt. Anjali Munshi	Smt. Asstt. Librarian
5.	Shri Sukhemoy De	Artist
6.	Shri N. Senapati	Admin. Officer
7.	Shri Sunipun Pal	Admin. Officer
8.	Shri R.N. Naha	Surveyor
9.	Shri Jitendra Sharma	STA (Chem)
10.	Two posts of STA (Drilling). One post of Surveyor allotted to Clq.	

Likewise we have received the applications from the following officials for transfer to their respective places which may also be considered for transfer from M.R. in order to stem the growing feeling among the employees that discriminatory attitude is being adopted in matters of transfer.

(List attached as Appendix:- A)

An early action in the matter is requested.

Enclo : a.a.

Yours faithfully

S. N. Chaturvedi
Deputy Director General

Replied to this

9
55
Annexure - ITechnical

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Requesting transfer to</u>
1.	Shri Kumaron Das	Head Mechanic	Calcutta
2.	Shri Pradip Roy	Draftsman	Calcutta
3.	Shri S.K.Seal	Geol.Sulpture Agett.	Calcutta
4.	Shri S.K.Sarkar	Boreman (Jr)	Calcutta
5.	Shri M.L.Majumdar	Surveyor	Calcutta
6.	Shri Frasun Mitra	Surveyor	Calcutta
7.	Shri Kambilash	S.T.A.(Survey)	Lucknow
8.	Shri B.D.Beras	Drilling Assistant	Calcutta
9.	Shri Radha Shyam Ram	Tech.Cp.(Chem.)	Bihar
10.	Shri Sahudev Roy	Driver	Bihar
11.	Shri S.B.Tamang	Driver	Sikkim

Ministrail

12.	Shri S.S.Bajput	Superintendent	Lucknow
13.	Shri Hari Ram	Assistant	Lucknow
14.	Shri R.D.Chowdhury	Stenographer,Gr-II	Patna
15.	Shri K.P.Roy	U.D.C.	Patna
16.	Shri K.P.Srivastava	L.D.C.	Patna

Group - D

17.	Shri P.P.Singh	Tech. Helper	Bihar
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GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
4, CHOWRNICHES LANE
CALCUTTA - 16.

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158(F)

No. A-12012/4/33-15A. Dated, the

25th February, 1980

OFFICE ORDER

Mrs. *Renuka*
11/3/80
Smt. Veronica Kharshing, Upper Division Clerk is hereby transferred without post in the same capacity from North Eastern Region, Geological Survey of India, Shillong to Regional Geology Division, Central Region, Geological Survey of India, Bhopal with immediate effect on the basis of her own request. No transfer T.A. is admissible to her under SR - 114.

50/-
(R. K. Ghosh)
Administrative Officer
for Director General
Geological Survey of India.

Forwarded to :-

1. The Pay and Accounts Officer, G.S.I., N.E.R., Shillong.
2. The Pay and Accounts Officer, G.S.I., C.R., Nagpur.

No. A-12012/4/33-15A. Dated, the

Feb.

1980

Copy forwarded for information and necessary action to :-

1. The Dy. Director General, N.E.R., G.S.I., Shillong. Smt. V. Kharshing, UDC may please be released immediately. So as to enable her to join at Regional Geology Division, Bhopal under C.R.O., G.S.I. and send the L.P.C., Service Book and Leave Account of Smt. V. Kharshing, UDC duly completed to the Director, Regional Geology Division, G.S.I., Bhopal under intimation to this office.
2. The Sr. Dy. Director General, C.R., GSI, Nagpur with reference to his letter No. 1465/A-34012/1/85-Sett. dt. 20-9-85. It is intimated that Smt. Veronica Kharshing, UDC may be accommodated against a vacant post allotted to Bhopal Office under C.R.O. and an office order indicating the sanction against which the pay and allowances etc. of the incumbent be drawn, may please be issued under intimation to this office.
3. The Director, Regional Geology Division, G.S.I., Bhopal.
4. Smt. Veronica Kharshing, UDC, N.E.R., GSI, Shillong. It is stated that in the event of her transfer to Regional Geology Division, C.R.O., GSI, Bhopal her seniority in the grade of UDC will be placed at the bottom of the seniority list in the grade of UDC of C.R.O.
5. Superintendent, C.R.Cell, GSI, Calcutta.
6. The Secretary General, GSI(H.K. Rose Group), Calcutta.
7. The Secretary General, GSI(BU), Calcutta.
8. Cadre file, Section-15A, C.R.C, GSI, Calcutta.
9. Guard file, Section-15A, C.R.C, GSI, Calcutta.

Dhakay

(R. K. Ghosh)
Administrative Officer
for Director General



भारत सरकार

GOVERNMENT OF INDIA

SPEED 100

सं. No. 1479 /A-22015/10/81/16A/DA(Drilling)/Vol.III

Telegram : GEOSURVEY

Phone : 29-6047

29-6052

29-6003

243-0031

प्रेषक/From

निवेशक (प्रशासन)

भारतीय भूवेजानिक सर्वेक्षण

4, चौरंगी, लेन

The Dy. Director General (P)
GEOLOGICAL SURVEY OF INDIA

4, Chowringhee Lane

कलकत्ता/Calcutta-16,

2904

संवाद में/To

The Director - in - Charge,
Geological Survey Of India,
North Eastern Region,
Shillong.

Sub : Request for transfer from North Eastern Region,
Geological Survey Of India, Shillong to Eastern
Region, GSI, Kolkata in respect of Shri S.K.
Biswas, J.T.A.(Drilling) on Medical ground- Reg.

Ref.: Your letter No. 3606/A-22015/5/87/Per & Admn./
Vol. II dt. 14.08.03.

Sir,

With reference to your letter cited above on the
captioned subject, I am to state that the Dy. Director General,
Eastern Region, Geological Survey Of India, Kolkata is
willing to accommodate Shri S.K.Biswas, J.T.A.(Drilling)
against a vacant live post of J.T.A.(Drilling) available in
Eastern Region, Geological Survey Of India subject to
following conditions :-

1. The seniority of Shri S.K.Biswas will be fixed at the
bottom of the gradation list of J.T.A.(Drilling) in
Eastern Region, Geological Survey Of India.
2. He will not be paid any T.A./D.A. and joining time on
transfer from North Eastern Region to Eastern Region.

In view of above, I am to request you to let this
office know whether Shri S.K.Biswas, J.T.A.(Drilling) is
willing to accept the above conditions, if so, undertaking
may kindly be obtained from Shri Biswas, JTA(Drilling) and
forwarded the same to this office for further necessary
action.

Yours faithfully,

(K.C.GHOSH)

Administrative Officer
for Dy. Director General (P)
Geological Survey Of India.

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1911

Per and Admin. Section.

Diary No. 434

20/10/04

Dr.

Marked to.....

“हिन्दी में पात्रचार करने में मुविधा होगी”

GOVERNMENT OF INDIA
Geological Survey of India

No. _____ /Pension/Per & Admn./NER/87. Dated, the _____ th April 2004.

NO DEMAND CERTIFICATE

No Demand/Demand Certificate in favour of the following officials who are to retire on Voluntary/Transfer may please be furnished to Pension Cell, GSI, NER, Shillong within 15 days from the date of issue of this communication. If no reply is received by the stipulated time it will be presumed that nothing is outstanding against their names.

Sl No	Name and Designation	Date of Voluntary retired/Transfer	Place of posting
1.	Shri. Baluram Rava, Assistant	01.07.2004 (On Voluntary retirement)	APC, Itanagar
2.	Shri. K. Kurbah, U.D.C.	01.07.2004 (On Voluntary retirement)	Contingent Coll, Shillong.
3.	Shri. S.K.Biswas, JTA(D)	On transfer to C.ERO, Kolkata.	Drilling Division

29/4/04
(MRS.M.KHARWALONG)

Administrative Officer,
for Deputy Director General.

No. _____ /Pension/Per & Admn./NER/87. Dated, the 29 th April 2004.

Copy forwarded for information and necessary action to:-

1. The Deputy Director General, Geological Survey of India, Opn. Arunachal Pradesh, Itanagar.
2. The Director(Drilling), Drilling Division, Geological Survey of India, North Eastern Region, Shillong.
3. The Director, Dibrugarh/ Agartala/Guwahati, Geological Survey of India, North Eastern Region.
4. The Administrative Officer, Accounts -II(A), The Service Book of Shri.K. Kurbah, UDC may please be made upto date and forward alongwith the LSC to Administrative Officer, Pension Cell, Geological Survey of India, North Eastern Region, Shillong.
5. The Officer-in-Charge, M.M. Division/Publication Division, GSI, NER, Shillong.
6. All Division, Geological Survey of India, North Eastern Region, Shillong.

29/4/04
(MRS.M.KHARWALONG)
Administrative Officer,
for Deputy Director General,
GSI, NER, Shillong.

AMDG
AS (T) (ASKT)
29/4/04

13
GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
27, J. L. NEHRU ROAD
KOLKATA - 16.

59 '72

No. A-11019/11/97/16A (Vol.II), Dated, the 20 2003.

OFFICE ORDER

Shri S. C. Shukla, S.T.A.(Geol.), N.E.R., G.S.I., Shillong is hereby transferred in the same capacity from N.E.R., G.S.I., Shillong, to N.R.O., G.S.I., Lucknow with immediate effect.

Since the transfer of Shri S. C. Shukla, S.T.A.(Geol.) is at his own request no transfer T.A./D.A. etc. is admissible to him under RR - 114.

(K. C. GHOSH)
Administrative Officer,
for Director General,
Geological Survey of India.

Forwarded to :-

- 1) The Pay and Accounts Officer, Pay & Accounts Office, N.E.R., G.S.I., Shillong.
- 2) The Pay & Accounts Officer, Pay & Accounts Office, N.R.O., G.S.I., Lucknow.

No. 21118 /A-11019/11/97/16A (Vol.II), Dated, the 21 2003.

Copy forwarded for information and necessary action to :-

Speed Post

1. The Sr. D. Director General, N.R.O., G.S.I., Lucknow with reference to their letter No. 798A/A-22016/3/Rectt. dated 03.06.2003. Shri S. C. Shukla, S.T.A.(Geol.) may kindly be accommodated in the existing All-India D.R. vacant post of S.T.A. (Geol.) in N.R.O., G.S.I., Lucknow. His seniority may also please be fixed at the bottom in the grade of S.T.A.(Geol.) in N.R.O., Geological Survey of India.

Speed Post

V.
2. The Dy. Director General (Geol.), N.E.R., G.S.I., Shillong with reference to their letter No. 4314/A-22015/2/87/Per & Admn/Vol.II dated 27.01.2003. He is requested to release Shri S. C. Shukla, S.T.A.(Geol.) on transfer to N.R.O., G.S.I., Lucknow. The Service Book, Leave Accounts and L.P.C. of Shri Shukla may please be forwarded to the Sr. Dy. Director General, N.R., G.S.I., Lucknow under intimation to this office.

Speed Post

3. Shri S. C. Shukla, S.T.A.(Geology), S.G. Divn., G.S.I., N.E.P., Shillong - 793011. His seniority in the grade of S.T.A.(Geol.) will be fixed at the bottom of the grade of S.T.A.(Geol.) in N.R.O., G.S.I., and his inter-se-seniority in the All-India seniority list in the grade of S.T.A.(Geol.) will be re-fixed accordingly on his transfer to N.R.O., G.S.I., Lucknow.
4. The Secretary General, GSIEA/GSISU Chq., G.S.I., Kolkata.
5. The Secretary General, GSTEA (822), C.P.O., G.S.I., Nagpur.
6. Guard file of Section - 16A.

Rto Please

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GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTH-EASTERN REGION
SHILLONG

No. 3358
/A-22015/2/84-Rectt.

Dt. 13/11/ Nov '87.

OFFICE ORDER

In pursuance to the Director General's, Geological Survey of India, Office order No. 2479c/1-22015/15/80-154 Vol. II dt. 12.8.87. Shri Kalipada Sen, Sr. Asstt. Librarian ~~is to be~~ released from Geological Survey of India, North Eastern Region, Shillong to Eastern Region, Geological Survey of India, Calcutta in the same capacity in the interest of public service.
w.e.f. 13.11.87 (A/H)

(S. T. SYEMLEH) 13/11/87.

Administrative Officer
for Dr. Director General.

No. /A-22015/2/84-Rectt. Dt. Nov '87.

Copy forwarded for information & necessary action to :-

1. The Director General, Geological Survey of India, Calcutta. This has a reference to his office order No. 2479c/1-22015/15/80-154 Vol II dt. 12.8.87.
2. The Sr. Dy. Director General, GSI, CR/EN/VA/ST/IR/Cont/AMSE Wing/Training Institute /OME & MG, Nagpur/Calcutta/Jaipur/Hyderabad/Lucknow/Calcutta/Bangalore/Hyderabad.
3. The Director, Public & Information Divn., GSI, Calcutta.
4. The Director, MCPI Divn., GSI, NER, Shillong.
5. The Admin. Officer A/Cs. II (A) Section GSI, NER, Shillong. The S/Book, LPC etc. duly completed of Shri K.P. Sen, Asstt Librarian may please be sent to the A.O. / 19A, GSI, Calcutta.
6. The Admin. Officer, Cash Section/Budget, GSI, NER, Shillong.
7. The Liaison Officer, (SOT) GSI, Calcutta.
8. The Pay & Accounts Officer, PAO GSI, NER, Shillong.
9. The Secy. General/GSIEA/GSISU NER, Shillong.
10. Shri K.P. Sen, Sr. Asstt. Librarian /GSI, NER, Shillong.
11. Guard File.
12. Assessment Report File.

(S. T. SYEMLEH) 13/11/87.
Administrative Officer
for Dr. Director General.

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
CHOWRINGHIE LANE
CALCUTTA - 16.

No. A-22012/22/82/15A.

Dated, the

Aug. '84.

OFFICE ORDER

Shri U. C. Seal, Stenographer Grade-I, is hereby transferred from the North Eastern Region, Geological Survey of India, along with the post in the same capacity to the Central Headquarters, Geological Survey of India, Calcutta w.e.f. 1-9-84 (F.N.) in the public interest.

Sd/-
(P. B. Samadder)
Administrative Officer
for Sr. Dy. Director General (P).

Forwarded to :-

1. The Controller of Accounts,
Central Pay and Accounts Office,
Department of Mines,
Geological Survey of India,
CALCUTTA.
2. The Pay and Accounts Office,
Department of Mines,
Geological Survey of India,
MILONG.

The pay and allowances of Shri U.C. Seal, Stenographer Grade-I, will be drawn in Central Headquarters, against the "Temporary Non-Plan" post of Stenographer Grade-I sanctioned by the Ministry of Steel and Mines (Department of Mines) letter No. A-11011/7/78-M.2(A) dated 24-3-79 and subsequently extended vide letter No. A-11011/2/84-M.2 dated 3-4-84, which is being withdrawn from North Eastern Region, along with the transfer of Shri U.C. Seal.

Contd...2...

Dy. No. 29421 RC dt-25/8/

29/8/84
F. B. S.
E.O.D.

GOVERNMENT OF INDIA
GEOLOGICAL SURVEY OF INDIA
NORTH EASTERN REGION
SHILLONG, MEGHALAYA

No. 1/20015/2/34-Recdte.

At Dt. Shillong the January '85.

A P P E L L E O R D E R

In pursuance to the G.M.'s Reinforcement letter No.340/83/C.G.O./73-15A dated 2-1-85, Sri P.M. Dini, Computer Operator is hereby released from the North Eastern Region, Geological Survey of India, Shillong with effect from 31-1-85 (A.Y.) at his own request to enable him to join at Northern Region, G.S.I., Lucknow.

(R.R. SAHAYOY)
Administrative Officer
for Deputy Director General (G).

No. 1/20015/2/34-Recdte.

At Shillong the 31/1/January '85.

Copy forwarded to:

1. The Sr. Deputy Director General, (G), Geological Survey of India, 4, Charinghee Lane, Calcutta-16 with reference to his endorsement letter No.340/83/C.G.O./73-15A dated 2-1-85.
2. The Deputy Director General, Geological Survey of India, Northern Region, Lucknow.
3. The Director (P & C), Geological Survey of India, North Eastern Region, Shillong.
4. The Administrative Officer, Accounts II Section, G.S.I., N.E.R., Shillong. He is requested to send the Log.C., Service Book and Record account of Sri P.M. Dini, Computer Operator to the Dy. Director General, Northern Region, Lucknow.
5. The Accounts Officer, Pay & Accounts Office, G.S.I., N.E.R., Shillong.
6. The Administrative Officer, Budget Section/Cash Section, G.S.I., N.E.R., Shillong.
7. Sri P.M. Dini, Computer Operator, G.S.I., N.E.R., Shillong.
8. Guard file.
9. Pay & Accounts Office, N.E.R., G.P.S., Lucknow.

(R.R.SAHAYOY) 367-18
Administrative Officer
for Deputy Director General (G).

Q.C.



भारत सरकार
GOVERNMENT OF INDIA



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सं/No. 2 GU 2/A-22015/ER/Admin./Tr.out/99.

Phone No.: 34-6434

the 10th May, 2002
दिनांक/Dated.....199.

प्रेषक/From

उप महानिदेशक
भारतीय मूर्वज्ञानिक सर्वेक्षण
पूर्वीय क्षेत्र
कलकत्ता-६४

DEPUTY DIRECTOR GENERAL
GEOLOGICAL SURVEY OF INDIA

Eastern Region
C.G.O. Complex, DF-Block
I.S.O. Building, (5th Floor, 'C' Block)
Salt Lake City, Calcutta-64

✓ सेवा में/To
The Dy. Director General,
North Eastern Region,
Geological Survey of India,
Shillong.

Sub: Allocation of one vacant post of Driver Gr.I
Gr.II to E.R.O., G.S.I. Kolkata-forwarding
of Sanction Reference thereof.

Ref: The D.D.G.(P), G.S.I., Central Headquarter
vide Office Order No.1023E/A-12020/4/Driver/
16A(Vol-II) dated 17.04.02.

Sir,

It is requested kindly to send the sanction reference of the vacant post of Driver Gr.II which has been temporarily withdrawn from North Eastern Region, G.S.I. and allocated to Eastern Regional Office, G.S.I. vide Dy.D.G.(P)'s Office Order No.1023E/A-12020/4/Driver/16A (Vol-II) dated 17.04.02 for accommodating Shri D. P. Thapa, Driver Gr.II in this office, consequent upon his transfer from North Eastern Regional Office, Geological Survey of India, Shillong, with effect from 07.08.2000.

This may kindly be treated as most urgent.

Yours faithfully

(K. P. Gautam)

Regional Admin. Officer
for Dy. Director General, E.R.

No. _____/A-22015/ER/Admin./Tr.out/99.

Dated, the 10 May, 02.

Copy forwarded for information and necessary action to :

1. The Dy. Director General (P), G.S.I., CHQ, Kolkata, this has a reference to his office order No.1023E/A-12020/4/Driver/16A (Vol-II) dated 17-04-02.
2. The Dy. Director General, Opn. W.B.S.A.&N, G.S.I., E.R. Kolkata.
3. The Director, Project Sikkim, G.S.I., E.R., Gangtok.

(K. P. Gautam)
Regional Admin. Officer,
for Dy. Director General,
G.S.I., E.R.

"हिन्दी में प्राचार करने में युविधा होगी"

स्वतंत्रता के स्वर्ण जयंती

1	2	3	4	5
44. Junior Technical Assistant (Drilling)	312*	General Central Service Group 'C', Non-Ministerial	Rs. 4500-125-7000	Non-selection
Between 18 to 35 years (Relaxable up to 5 years for Scheduled Castes or Scheduled Tribes, and up to 3 years for Other Backward Classes candidates. Relaxable up to 45 years of age for departmental candidates applying for direct recruitment entry. Relaxable for other Government servants as per rule.)	No	Diploma holder in Mining or Mechanical Engineering (three years course after matriculation) or Drilling or its equivalent; or Science Graduate with successful completion of the training under the Drilling Training Scheme of Geological Survey of India or Indian Bureau of Mines; or Science Graduate with 3 years experience in various aspects of diamond drilling and connected operation; or Matriculate with at least 7 years experience in various aspects of diamond drilling for mineral exploration and allied operation.	64.1	8

9	10	11	12
Age : No	Two years only in respect of direct recruit	100% by promotion failing which by direct recruitment	Promotion: Drilling Assistant (in the pay scale of Rs. 4500-100-6000) with 8 years regular service in the grade.

13	14
1. Director, Geological Survey of India—Chairman 2. Senior Administrative Officer or an officer of Geological Survey of India of equivalent rank, if the Senior Administrative Officer is not available—Member 3. A Group 'A' officer from another Central Government Department—Member	Not applicable

Certified to be true COPY
Dr. S. V. Venkateswaran
Advocate
A. S. O.